

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:5556  
ANSWERED ON:07.09.2011  
SAFDARJUNG AIRPORT PLOT  
Jeyadural Shri S. R.

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the Safdarjung airport plot has been designated as a recreational area in the Delhi's Master Plan and the Airports Authority of India (AAI) has been asked by the concerned authority to vacate the land;
- (b) if so, the details thereof;
- (c) whether the AAI has refused to vacate the land;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the number of small aircraft and VVIP helicopters which have landed or taken off from the Safdarjung Airport during the last three years and the current year, year-wise?

**Answer**

MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION ( SHRI VAYALAR RAVI )

(a) Yes, Madam.

(b), (c) & (d) Ministry of Urban Development claims that the land measuring 184.153 acres at Safdarjung Airport, New Delhi vests with M/o Urban Development. Safdarjung Airport was transferred to National Airports Authority (NAA) in terms of provisions of National Airports Authority Act, 1985 and thereafter the ownership vested with the Airports Authority of India (AAI) on its formation w.e.f. 1st April, 1994 in terms of provisions of the AAI Act, 1994. Communications have been sent to Ministry of Urban Development and several meetings have held between M/o Urban Development and M/o Civil Aviation to sort out the dispute. Presently, Ministry of Urban Development have been requested to take an early decision regarding restoration of land to AAI and appropriately change the land use of the Safdarjung Airport from the category of recreational activities.

(e) The details are at Annexure.